

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1391 of 2019**

**IN THE MATTER OF:**

**Nayan N Raheja**

**...Appellant**

**Versus**

**Catalyst Trusteeship Ltd. & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Raghuveer Kapur, Ms. Manmeet Kaur, Mr. Yashvardhann Bandi and Mr. Gaurav Mitra, Advocates.**

**For Respondents: Mr. Atul Sharma, Ms. Arveena Sharma and Mr. K. Datta, Advocates for R-1.**

**Ms. Nikshubha Sethi (RP)**

**ORDER**  
**(Virtual Mode)**

**23.02.2021** On 09.02.2021 Learned Counsel for the Appellant prays time to file Rejoinder and both the parties were directed to file Written Submissions not more than three pages along with relevant judgments.

2. Today, when the case was called out, Learned Counsel for the Appellant submits that he has filed Soft Copy of the Rejoinder only yesterday. He prays one-week time to file Hard Copy of the Rejoinder. Prayer allowed.

3. Parties may file short Written Submissions not more than five pages along with supported case laws, if any, before the next date.

List the Appeal 'For Admission (After Notice) on **19<sup>th</sup> March, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**